

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

DA-268/97

New Delhi this the 19th day of September, 1997.

Hon'ble Sh. S.P. Biswas, Member(A)

Sh. A.K. Kapoor,  
R/o C-149, Janak Puri,  
New Delhi. .... Applicant

(through Sh. D.R. Gupta, advocate)

versus

1. The Superintending Engineer,  
Delhi Central Electrical Circle-I,  
Central Public Works Department,  
New Delhi.

2. The Pay and Accounts Officer(NDZ),  
Central Public Works Deptt.,  
I.P. Bhavan, New Delhi.

3. The Controller of Accounts,  
Principal Accounts Office,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi.

4. Chief Personnel Officer,  
Central Railways,  
New Administrative Building,  
Bombay, V.T.

Respondents

(through Mrs. P.K. Gupta, advocate)

ORDER(ORAL)

The applicant has filed this application under Section 19 of the Administrative Tribunals Act, 1985 seeking issuance of directions to respondents to transfer the upto date amount standing to the credit of the applicant together with interest thereon upto date in his G.P.F. Account No. maintained by Pay and Accounts Officer (NDZ) CPWD, I.P. Bhawan, New Delhi to FA & CAO Central Railway, New Administrative Building, Bombay V.T. He also sought for the similar relief in respect of the amount standing to his credit of the applicant under C.G.E.G.I. Scheme.

(8)

During the course of arguments, the learned counsel for the respondents has produced before us a copy of letter dated 27.03.97 issued by the respondents, which is taken on record. As per the communication therein, the amount lying to the credit of the applicant under GPF has been sent to applicant's new office vide letter dated 5.3.97. Regarding transfer of CGEGI Scheme from 1.1.82 to 20.9.84, only a certificate needs to be issued to the effect that the amount has been actually deducted from the salary of the applicant. The learned counsel for the applicant appears to have already taken note of this letter.

The O.A., therefore, is disposed of with a direction to respondents that as per their own commitment in para-2 of letter No.8(3-B0/PWD-I/E-I/111 dated 27.03.97, they shall also communicate the details regarding deduction made on CGEGI account covering the period 1.1.82 to 20.9.84 to FA/CAO, Central Railway, V.T., New Administrative Building, Bombay, within a period of two months from the date of issue of this order.

No costs.

  
(S.P. Biswas)  
Member (A)

/vv/